

Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) (First Amendment) Regulations, 2023.
No. L-1/261/2021/CERC dated 27.01.2023

| S. No. | Clause No. | Existing Clause | Suggestions |
|--------|-------------------|--|---|
| 1 | 5.8(xi) b (ii) | Auditor's certificate, certifying the release of at least 10% of the project cost including the land acquisition cost through equity." | It will be impossible for developers to utilize 10% of project cost without any connectivity & firm PPA/Customers for the project. Request to kindly remove this condition. |
| 2 | 9.3 | An applicant which is REGS (other than Hydro generating station), ESS (excluding PSP) or Renewable power park developer to which final grant of connectivity has been issued, shall have to achieve the financial closure for the capacity of such Connectivity, (a) within a period of 12 months from the date of issuance of final grant of connectivity,..... | There maybe instances where LOA is issued but PPA is not executed. FC for the project is initiated after PPA signing. It will not be possible to complete FC in line with Connectivity where delay in PPA signing is attributable to REIA. Therefore, please link financial closure for the capacity in line with PPA FC timelines or submission of FC documents within 1 week of achieving the milestones as indicated in tender documents. |
| 2 | 24.6 (a) (i) | the scheduled date of commercial operation of the generation project, for cases covered under clause (xi)(a) of the Regulation 5.8, as intimated at the time of making application for grant of Connectivity or as extended or delayed commissioning permitted by the Renewable Energy Implementing Agency or the distribution licensee or the authorized agency on behalf of distribution licensee, as the case may be. | System charges/bilateral charges/transmission charges shall not be levied on Grantee, if bay is charged/system is ready but generation flow is delayed due to extension of project permitted by Renewable Energy Implementing Agency. Kindly include suitable provision for such scenario. |
| 3 | 24.6 (a) (ii) | six months after the scheduled date of commercial operation as intimated at time of making application for grant of Connectivity, for cases covered under clause (xi)(b) of the Regulation 5.8 . | Please extend timelines to 12 months as 6 months time period is not sufficient to complete evacuation infrastructure. |